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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7354/2020

INDIAN LAW WATCH Petitioner

Through: Mr. Saurabh Chadha and Ms. Jyoti
Srivastava, Advocates.

versus

THE GOVT OF NCT OF DELHI & ORS. Respondents

Through: Mr. Shadan Farasat, ASC with
Mr. Bharat Gupta, Advocate.

CORAM:

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **20.10.2020**

HEARD THROUGH VIDEO CONFERENCING

1. The petitioner has filed the present Public Interest Litigation praying *inter alia* for issuing directions to the respondents No.1 and 2/GNCTD and the respondent No. 3/DDMA calling upon them to formulate a standard operating procedures for hotels and restaurants, keeping in mind the COVID-19 infection.
2. A perusal of the present petition reveals that the petitioner has approached this court directly for relief without first making a suggestion as made in the present petition, to the respondents No. 1 to 3 for consideration.
3. Mr. Chadha, learned counsel for the petitioner fairly states that he may be permitted to withdraw the present petition, while reserving the right of the petitioner to submit a substantive representation to the respondents

No.1 to 3 and they be directed to consider the same and respond in a time bound manner.

4. In view of the submission made hereinabove, the present petition is disposed of with liberty granted to the petitioner to make a substantive representation to the respondents No.1 to 3 within one week from today. The said representation shall be considered by the respondents No.1 to 3 and the same shall be replied to within three weeks from the date of receipt. The suggestions made by the petitioner in the representation shall be carefully considered by the respondents No.1 to 3 before responding. If the grievance of the petitioner still survives, it shall be entitled to seek appropriate legal recourse.

HIMA KOHLI, J

SUBRAMONIUM PRASAD, J

OCTOBER 20, 2020

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